

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA
UNSTARRED QUESTION NO. 1178
TO BE ANSWERED ON 07.12.2015

Detention System in Education

1178. SHRI Y.S. AVINASH REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has any proposal for implementation of detention system in the curriculum;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be implemented?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)

(a) to (c) As per under Section 16 of the Right to Free and Compulsory Education (RTE) Act, 2009, “No child admitted in a school shall be held back in any class or expelled from school till the completion of elementary education”. This provision came into force w.e.f. 01.04.2010.

As per Section 29 (2) of the Act, the academic authority, while laying down the curriculum and the valuation procedure under sub- section (1) shall take into consideration the following, namely : -

- a) conformity with the values enshrined in the Constitution;
- b) all around development of the child ;

- c) building up child's knowledge, potentiality and talent;
- d) development of physical and mental abilities to the fullest extent;
- e) learning through activities, discovery and exploration in a child friendly and child-centered manner;
- f) medium of instructions shall, as far as practicable, be in child's mother tongue;
- g) making the child free of fear, trauma and anxiety and helping the child to express views freely;
- h) comprehensive and continuous evaluation of child's understanding of knowledge and his or her ability to apply the same.

Section 30 of the Act states that no child shall be required to pass any board examination till completion of elementary education.

This policy has been notified by all States, except Jammu and Kashmir, as the central Act of Right to Education is not applicable to that State.
